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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI

Original Application No. 327 of 2025

(I.A. No. 859 of 2025)

Public Action Committee

.....Appellant

V/s

State of Punjab & Ors.

.....Respondent(s)

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Dated:-16/04/26
Place:- Ludhiana

(Himanshu Jain, IAS)
District Magistrate,
Ludhiana
Phone-
Email Id-

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI

Original Application No. 327 of 2025

(I.A. No. 859 of 2025)

Public Action Committee

.....Appellant

V/s

State of Punjab & Ors.


.....Respondent(s)

Short Reply by way of affidavit of Himanshu Jain,
District collector cum District Magistrate, Ludhiana respondent
No. 3 in compliance to order dated 09.03.2026.


I, the above-named deponent, do hereby solemnly
affirm and state as under:

Respectfully showeth

- 1) That it is submitted that the appellant Public Action Committee & Ors.in the above mentioned Original application has accused the grievance against the ongoing construction of RCC Wall & road of Budha Nalla between Haibowal bridge to Old G.T. Road by Municipal Corporation, Ludhiana. It is further alleged that the construction will reduce the width of Budha Nalla from 58 feet to 35 feet by about 40%. It is further alleged that such construction will result in the overflow of toxic effluents (a mixture of industrial chemicals and sewage) of Budha Nalla into adjoining colonies, which may result in the spread of deadly diseases like cholera, typhoid, malaria etc.

- 2) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 09.07.2025 thereby constituting a joint committee comprising of representatives of RO, MoEF&CC Chandigarh; Executive Engineer, Drainage cum Mining and Geology Division, Department of Water Resources, Ludhiana; Member Secretary, Punjab Pollution Control Board and District Magistrate cum District Collector, Ludhiana with direction to visit the site, ascertain the correctness of the allegation made in this OA and also find out nature of construction being raised in Budha Nalla and its effect on flow of Budha Nalla and its ecology. Joint committee will submit the report within eight weeks. District Magistrate Ludhiana was nominated nodal agency for Coordination and Compliance.
- 3) That vide order dated 09.07.2025 it was directed that in the meanwhile, District Magistrate, Ludhiana will ensure that no illegal construction takes place in Budha Nalla and the case was adjourned to 14.10.2025.
- 4) That a preliminary reply was filed on behalf of Deputy Commissioner cum District Magistrate, Ludhiana and further time was sought to file the final reply. This Hon'ble tribunal was pleased to accept the request during the hearing on 14.10.2025 and adjourned the case to 13.01.2026.
- 5) That in the meantime the applicant filed an interlocutory application on 30.12.2025 under section 26 & 28 of the National Green Tribunal Act, 2010 alleging willful and
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deliberate disobedience of the order dated 09.07.2025 of the Hon'ble Tribunal by District Magistrate Ludhiana & MC Ludhiana by carrying out construction at Chand Cinema Bridge, Shiv Puri Bridge, GT Road stretch, Gurudwara Gau Ghat and Tajpur Road, among others.

- 6) That in compliance to order dated 09.07.2025 Joint committee report was filed before this Hon'ble Tribunal on 09.01.2026. The I.A filed by the applicant Public Applicant Committee was registered as I.A no. 859/2025.
 - 7) That the case came up for hearing on 13.01.2026 wherein this tribunal was pleased to pass an order directing the parties to file objections to the Joint committee report. The applicant was directed to supply the copy of I.A no. 859 of 2025 to the respondents who were directed to file reply to the I.A.
 - 8) That in the meantime the applicant filed rejoinder alleging wrong information and false record framed by members of Joint committee as well as incomplete information.
 - 9) That the matter came up for hearing on 09.03.2026 wherein this tribunal was pleased to pass an order directing District Magistrate to examine the status disclosed in the photographs of rejoinder. It was also directed to place on record the original revenue entries along with the complete map of the Budha Nalla disclosing width at different intervals in the entire stretch under consideration of this OA. Further this tribunal vide order dated 09.03.2026 directed District Magistrate that no illegal construction is made in the Budha Nalla or in its
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buffer zone in violation of the order of the Hon'ble Supreme Court dated 05.03.2019 passed in Civil Appeal No. 5016 of 2016 in the matter of Techzone Pvt. Ltd. Vs. Forward Foundation & Ors.

- 10) It is in the above background of the case that the present reply is being filed by the deponent to by mentioning the relevant facts which may kindly be read in the following paragraphs.
- 11) That in compliance to Hon'ble Tribunal order dated 09.07.2025, the joint committee held meeting on 08.10.2025 and 10.10.2025 where it was observed that Municipal Corporation, Ludhiana has constructed RCC retaining wall only on edge of Budha Dariya in the area from Haibowal Bridge to old G.T Road, Ludhiana and no construction has been carried out inside the Budha Dariya. No reduction in the width of Budha Dariya was observed. The RCC retaining wall has helped in controlling the overflow as per the statement made by the officers of Municipal Corporation, Ludhiana. The Department of Water Resources, Punjab was also a member of Joint Committee besides the Regional Office, MoEF&CC, Chandigarh and the Punjab Pollution Control Board & Municipal Corporation, Ludhiana. There is no violations of the order dated 09.07.2025 of this Hon'ble Tribunal by either of the departments. The Municipal Corporation Ludhiana and the Department of Water Resources have clarified the facts in writing before the Joint Committee. The above facts have been placed before this Hon'ble Tribunal in reply of deponent dated 09.01.2026.

- 12) That the I.A 859/2025 filed by applicant has alleged that construction was carried out at locations as Chand Cinema Bridge, Shiv Puri Bridge, GT Road stretch, Gurudwara Gau Ghat and Tajpur Road among others. It is pertinent to mention that the Original Application was concerned with area from Haibowal Bridge to old G.T Road, Ludhiana only however in the I.A applicant has included new locations as mentioned above.
- 13) That considering the ongoing construction in above mentioned areas in the I.A. the additional deputy Commissioner held a follow up meeting on 03.03.2026 with officials from Municipal Corporation, Ludhiana, Drainage-cum-Mining & Geology division, Ludhiana and Punjab Pollution Control Board. It was directed in the meeting that independent reply shall be filed by Municipal Corporation, Ludhiana, Drainage-cum-Mining & Geology division, Ludhiana and Punjab Pollution Control Board in the Hon'ble Tribunal as per the directions.
- 14) That the office of the undersigned vide letter No. 6526-27 dated 20-03-2026 had addressed a communication to the Sub Divisional Magistrate, Ludhiana (East) conveying the directions issued by the Hon'ble National Green Tribunal for necessary action and submission of the compliance report is attached at **Annexure R-3/A**. In response the Sub Divisional Magistrate, East Ludhiana has submitted the requisite compliance report vide letter no. 1364 dated 09-04-2026 which has been received in this office the same is being placed on record. That in compliance of the Hon'ble Tribunal order dated 09.03.2026 the original revenue

entries along with the complete map of Budha Dariya are enclosed herewith as **Annexure R 3/B**.

- 15) That in further compliance to Hon'ble Tribunal order dated 09.03.2026, a meeting was held by deponent with officials from Municipal Corporation, Ludhiana, Drainage-cum-Mining & Geology division, Ludhiana and Punjab Pollution Control Board on 19.03.2026. The letters were issued to the concerned department dated 20.03.2026 directing concerned departments that *no illegal construction be made in the Buddha Nalla or in its buffer zone in violation of the order of the Honble Supreme Court dated 05-03-2019 passed in Civil Appeal No. 5016 of 2016 in the matter of Mantri Techzone Pvt. Ltd. Vs Forward Foundation & Ors.* The translated letter and list of attendees is enclosed as **Annexure R 3/C**.
- 16) That the deponent may kindly be allowed to place on record the present short reply by way of affidavit (respondent no. 3) in IA no. 859 of 2025 for kind consideration of this Hon'ble Tribunal.

Deponent

Dated:-16/04/26
Place:- Ludhiana

(Himanshu Jain, IAS)
District Magistrate,
Ludhiana
Phone-
Email Id-

Verification

Verified that the contents of Para No. 1 to 15 of the above short reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 16 is for prayer. No part of the above short reply is false and nothing material has been kept concealed therein.

Deponent

Dated:- 16/04/26
Place:- Ludhiana.


(Himanshu Jain, IAS)
District Magistrate,
Ludhiana
Phone-
Email Id

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True English Translation**Office of the Deputy Commissioner, Ludhiana**

(M.A. Branch)

To,

Additional Deputy Commissioner, Ludhiana (UD)

Sub-Divisional Magistrate, Ludhiana (East)

No: 6526-27 / M.A.

Date: 20.03.2026

Subject: Regarding Compliance of Order dt. 09.03.2026 in NGT O.A No. 327 of 2025 titled as Public Action Committee vs State of Punjab & Ors.

Regarding the subject cited above, you are hereby informed that orders were passed by the Hon'ble National Green Tribunal on 09.03.2026 in the aforementioned Case O.A. No. 327 of 2025, the operative part of which is as follows:—

"4. Learned Counsel appearing for respondent no.3-District Magistrate, Ludhiana seeks short adjournment to examine the status disclosed in the photographs filed by the applicant along with the rejoinder. He is also directed to place on record the original revenue entries along with the complete map of the Budha Nalla disclosing its width at different places at the regular intervals in the entire stretch under consideration in this OA. Let the same be placed on record within three weeks."

Keeping the above in view, as per the orders of the Worthy Deputy Commissioner dated 19.03.2026, for the compliance of Paragraph No. 4, please ensure the preparation of original revenue entries and the complete map of Budha Nalla (along with width) through the concerned departments and send them to this office before 31.03.2026, so that the orders of the Hon'ble National Green Tribunal can be complied with.

This must be given top priority.

Sd/-

For Deputy Commissioner,
Ludhiana



ਕਰੰਤ ਅਤੇ ਲਗਤੀ
ਐਨ.ਐ.ਟੀ.ਓ.ਐ

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ. ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ,

1. ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ (ਸ਼ਹਿਰੀ ਵਿਕਾਸ)
2. ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ (ਪੂਰਬੀ)

ਨੰ. 6526-27 ਐਮ.ਏ

ਮਿਤੀ- 20.03.2026

ਵਿਸ਼ਾ-

Regarding Compliance of Order dt. 09.03.2026 in NGT O.A No. 327 of 2025 titled as Public Action Committee vs State of Punjab & Ors.

ਉਪਰੋਕਤ ਵਿਖੇ ਸਬੰਧੀ ਆਪ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਕੇਸ O.A No. 327 of 2025 ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਦੇ ਹੁਕਮ ਮਿਤੀ 09.03.2026 ਕੀਤੇ ਗਏ ਹਨ, ਜਿਸ ਦਾ ਉਪਰੋਕਤ ਪਾਰਟ ਰੋਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ:-

** 4. Learned Counsel appearing for respondent no.3-District Magistrate, Ludhiana seeks short adjournment to examine the status disclosed in the photographs filed by the applicant along with the rejoinder. He is also directed to place on record the original revenue entries along with the complete map of the Budha Nalla disclosing its width at different places at the regular intervals in the entire stretch under consideration in this OA. Let the same be placed on record within three weeks.*

ਉਕਤ ਨੂੰ ਮੁਖ ਰਖਦੇ ਹੋਏ ਮਾਣਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜੀ ਦੇ ਹੁਕਮ ਮਿਤੀ 19.03.2026 ਅਨੁਸਾਰ ਪੈਰਾ ਨੰ. 4 ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਆਪ ਜੀ ਨੂੰ ਸਬੰਧਿਤ ਵਿਭਾਗਾ ਰਾਹੀਂ ਅਸਲ ਰੇਵਨਿਊ ਐਂਟਰੀਆਂ ਅਤੇ Budha Nalla ਦਾ ਕੰਪਲੀਟ ਮੈਪ (along width) ਤਿਆਰ ਕਰਵਾ ਕੇ 31.03.2026 ਤੋਂ ਪਹਿਲਾ-ਪਹਿਲਾ ਇਸ ਦਫਤਰ ਵਿਖੇ ਭੇਜਣ ਦੀ ਖੋਚਲ ਕੀਤੀ ਜਾਵ ਤਾਂ ਜੋ ਮਾਣਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕੀਤੀ ਜਾ ਸਕੇ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।

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ਦ. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

OFFICE OF THE SUB-DIVISIONAL MAGISTRATE, LUDHIANA (EAST)

To,

The Worthy Deputy Commissioner,
Ludhiana (M.A. Branch)

Number: 1364 /

Date: 09.04.2026

Subject: Regarding Compliance of Order Date 09.03.2026 In NGT O.A. No. 327 of 2025
titled as Public Action Committee VS State of Punjab & Ors.

Reference: In connection with the letter number 7810/M.A. dated 09.04.2026 of the Office of
the Deputy Commissioner, Ludhiana.

With reference to the above-mentioned subject and the cited letter, a report has
been received from the Tehsildar Ludhiana East vide letter number 1804 dated 09.04.2026.
In accordance with this, for the compliance of Paragraph No. 4 of the order dated 09.03.2026
passed by the Hon'ble National Green Tribunal in Case O.A. No. 327 of 2025, the original
revenue entries and a complete map (in English and Punjabi) regarding Buddha Dariya are
being sent to you for further necessary action.

Sd/-
Sub-Divisional Magistrate
Ludhiana (East)

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ਦਫਤਰ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ ਲੁਧਿਆਣਾ (ਪੂਰਬੀ)

ਸੇਵਾ ਵਿਖੇ,

ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ (ਐਮ.ਏ.ਸ਼ਾਖਾ)

ਨੰਬਰ- 1264 /

ਮਿਤੀ- 09.04.2026

ਵਿਸ਼ਾ-

Regarding Compliance of Order Date 09.03.2026 In NGT O.A. No. 327 of 2025 titled as Public Action Committee VS State of Punjab & Ors.

ਹਵਾਲਾ-

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੇ ਪੱਤਰ ਨੰਬਰ 7810/ਐਮ.ਏ ਮਿਤੀ 09.04.2026 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਕਿ ਤਹਿਸੀਲਦਾਰ ਲੁਧਿਆਣਾ ਪੂਰਬੀ ਵੱਲੋਂ ਪੱਤਰ ਨੰਬਰ 1804 ਮਿਤੀ 09/04/2026 ਰਾਹੀਂ ਰਿਪੋਰਟ ਪ੍ਰਾਪਤ ਹੋਈ ਜਿਸ ਅਨੁਸਾਰ ਕੇਸ O.A No. 327 of 2025 ਵਿੱਚ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਦੇ ਹੁਕਮ ਮਿਤੀ- 09.03.2026 ਦੇ ਪੈਰਾ ਨੰਬਰ-4 ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਆਪ ਜੀ ਨੂੰ ਬੁੱਢਾ ਦਰਿਆ ਸਬੰਧੀ ਅਸਲ ਰੇਵਨਿਊ ਐਂਟਰੀਆ ਅਤੇ ਕੰਪਲੀਟ ਮੈਪ (ਅੰਕਰੇਜੀ ਅਤੇ ਪੰਜਾਬੀ) ਵਿੱਚ ਭਰਕੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ
ਲੁਧਿਆਣਾ (ਪੂਰਬੀ)

OFFICE OF THE TEHSILDAR, LUDHIANA (EAST)

To,

The Sub-Divisional Magistrate,
Ludhiana (East)

Number: 1804 / Reader

Date: 09.04.2026

Subject: Regarding Compliance of Order Date 09.03.2026 In NGT O.A. No. 327 of 2025
titled as Public Action Committee VS State of Punjab & Ors.

Reference: In connection with letter number 7810/M.A. dated 09.04.2026 of the Office of
the Deputy Commissioner, Ludhiana.

In relation to the subject and the letter cited above, for the compliance of Paragraph No. 4 of the order dated 09.03.2026 passed by the Hon'ble National Green Tribunal in Case O.A. No. 327 of 2025, the original revenue entries and the complete map sets (in English and Punjabi) regarding Buddha Dariya (Buddha Nullah) are hereby submitted to you for further necessary action.

Sd/-
Tehsildar
Ludhiana (East)



ਦਫਤਰ ਤਹਿਸੀਲਦਾਰ ਲੁਧਿਆਣਾ (ਪੁਰਬੀ)

ਸੇਵਾ ਵਿਖੇ,

ਉਪ ਮੰਡਲ ਮੇਜਿਸਟਰੇਟ,
ਲੁਧਿਆਣਾ (ਪੁਰਬੀ)

ਨੰਬਰ- 1804 /ਰੀਡਰ ਮਿਤੀ- 09.04.2026

ਵਿਸ਼ਾ- Regarding Compliance of Order Date 09.03.2026 In NGT O.A. No. 327 of 2025 titled as Public Action Committee VS State of Punjab & Ors.

ਹਵਾਲਾ- ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੇ ਪੱਤਰ ਨੰਬਰ 7810/ਐਮ.ਏ ਮਿਤੀ 09.04.2026 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਕੇਸ O.A No. 327 of 2025 ਵਿੱਚ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਦੇ ਹੁਕਮ ਮਿਤੀ- 09.03.2026 ਦੇ ਪੈਰਾ ਨੰਬਰ-4 ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਆਪ ਜੀ ਨੂੰ ਬੁੱਢਾ ਦਰਿਆ ਸਬੰਧੀ ਅਸਲ ਰੈਵਨਿਊ ਐਂਟਰੀਆਂ ਅਤੇ ਕੰਪਲਾਈ ਮੈਪ ਦੇ ਪੜਤਾ (ਅੰਗਰੇਜੀ ਅਤੇ ਪੰਜਾਬੀ) ਵਿੱਚ ਭਰਕੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।


ਤਹਿਸੀਲਦਾਰ,
ਲੁਧਿਆਣਾ (ਪੁਰਬੀ)

Sr. No.	Village Name	Jamabandi year	Khasra No.	Khasra No.	Area	Owner's Name	Cultivator's Name	Whether Site Plan available or not	Whether Khasra is mentioned in the site plan or not	Demarcation	Remarks
1	Khasri Kahan	2013-2014	619/674	141	236-8 Gair Munhain Budha Nala	Azeel Mastrooka Bina Alket shuda	Possession of owner	Available	Mentioned	Conducted with D.G.P.S. as per record Dated 26.11.2024	
2	Tarapur	2017-2018	336/362	56	70-16 Gair Munhain	Gram Panchayat	Rafaye Azim	Available	Mentioned	Conducted with D.G.P.S. as per record Dated 26.11.2024	Budha Khasra is not entered in record
3	Bhanian Kahan	2008-2009	490/564	99	119-13 Gair Munhain Budha Nala	Shamlat Deb Hasab Pahmana Hesgat	Possession of Canal Department	Available	Mentioned	Conducted with D.G.P.S. as per record Dated 25.11.2024	
4	Bhanian Khurd	2010-2011	275/329	56	18-15 Gair Munhain DRAIN	Gram Panchayat	Possession of Gram Panchayat	Available	Mentioned	Conducted with D.G.P.S. as per record Dated 25.11.2024	
5	Jamalpur Awana	2011-2012	821/903	195	60-11 Gair Munhain	Provincial Government	Possession of Executive Engineer	Available	Mentioned	Conducted with D.G.P.S. as per record Dated 07.01.2025	
6	Kulswal	2006-2007	605/582	102	66-6 Gair Munhain Nala	Provincial Government	Possession of Canal Department	Available	Mentioned	Conducted with D.G.P.S. as per record Dated 07.01.2025	

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9	Tural Saldan	No	No	No	No	No	No	No	No	Survey conducted as per the spot with D.G.P.S. Dated 28.07.2020	Budha Nala is not in the record
8	Tural Kazi	No	No	No	No	No	No	No	No	Survey conducted as per the spot with D.G.P.S. Dated 01.08.2020	Budha Nala is not in the record
9	Sekhewal	2011-2012	817/859	703/352, 707/358, 708/353, 709/353, 706/354, 704/355, 702/356, 705/356, 701/357, 700/358, 699/359	5-10-0 Gair Munukin Canal	Provincial Government	Possession of Department Executive Engineer Sahib Bahadar Sirdind Division Ladhiana	Available	Mentioned	Survey conducted as per the spot with D.G.P.S. Dated 02.08.2020	Budha Nala is not in the record
11	Karikhara	2010-11	2921/338 5	99	17-18 Gair Munukin Budha Nala	Rajinder Singh etc. are Private Owners	Possession of Canal Department	Available	Mentioned	Conducted with D.G.P.S. as per record Dated 05.08.2020	
11	Salem Tahel	2016-2017	668/828	27	19-13 Gair Munukin Budha Nala	Provincial Government	Possession of Department District Board	Available	Mentioned	Conducted with D.G.P.S. as per record	
			660/717	32	19-5 Gair Munukin Budha Nala	Bahwan Rai S/o Kalu Ram etc. are Private Owners	Possession of owners			Dated 06.08.2020	

12	Mutual Etagrat	2014-2015	634/742	437 min	1-5-1 Gair Budha Nala	Provincial Government	Canal Department	Available	No	Survey conducted as per the spot with D.G.P.S. Dated 06.08.2020	Budha Nala is not in the record
			509/571	47 min, 44 min, 40 min, 45 min, 50 min, 57min, 648 min, 4269/2981/63 0min,4271/29 80/630, 4275/2984/63 0, 4279/2986/63 0, 4281/2987/63 0, 4283/2988/63 0, 4287/1755/64 1	0-10-0 Gair Munkin Canal	Central Government	Possession of the Department	Available	No	Survey conducted as per the spot with D.G.P.S. Dated 08.08.2020	
14	Hathnawal Kalan	2011-12	2630/286 3	53-54-55-56- 57-58	39-0 Gair Munkin Budha Nala	Rajgarh Rajgarh Ladhikara	Rahayee Aam	Available	Mentioned	Conducted with D.G.P.S. as per record Dated 12.08.2020	
	Piru Esanda	No	No	No	No	No	No	No	No	Survey conducted as per the spot with D.G.P.S. Dated 08.08.2020	Budha Nala is not in the record

Minutes of the Meeting held on 19.03.2026 at 04:30 PM in the Office of the Deputy Commissioner, Ludhiana regarding NGT Order dt. 09.03.2026 in O.A 327 2025 titled as Public Action Committee vs SOP & Ors under the Chairmanship of the Deputy Commissioner, Ludhiana.

Participants:

1. Sh. Manjit Singh - XEN, Drainage, Ludhiana
2. Sh. Sanjeev Sharma - XEN, Municipal Corporation, Ludhiana
3. Sh. Gagandeep Singh - SDO, Water Resources Department, Ludhiana
4. Sh. Prabhjot Singh - SDO, Municipal Corporation, Ludhiana
5. Sh. Lovinder Singh Mann - SDO, Punjab Pollution Control Board, Ludhiana
6. Sh. Gurpreet Singh - SDO (B&R), Municipal Corporation, Ludhiana
7. Sh. Gurdeep Singh - Superintendent, ADC (UD), Ludhiana
8. Sh. Akshay Bansal - B&R, Municipal Corporation, Ludhiana
9. Sh. Vikas Kumar - BWR, Municipal Corporation, Ludhiana

Proceedings of the Meeting:

At the outset, the Worthy Deputy Commissioner, Ludhiana apprised the participants that the meeting had been convened to review the matter pertaining to grant of No Objection Certificate (NOC) and the construction activity being carried out at the site in light of the directions of the Hon'ble National Green Tribunal (NGT). During the course of deliberations, the representatives of the Municipal Corporation, Ludhiana informed that NOC has been obtained for two points, while for the third point, the concerned party has already applied and the same is under process with the competent authority.

The issue was further discussed with the Drainage Department, which informed that with respect to the said two points, it is yet to be ascertained whether construction at the site is permissible or not, and no final determination has been made in this regard. It was observed by the Chair that partial compliance of NOC conditions cannot be treated as sufficient and all conditions must be fulfilled in totality before permitting any construction activity. It was further clarified that construction at the site can only be undertaken in a legal manner strictly in accordance with rules and subject to obtaining complete NOC from all concerned departments.

The concerned party submitted that they are in the process of applying for the complete NOC and have expressed willingness to comply with all statutory requirements. However, it was categorically noted that as on date, complete NOC has not been obtained. The Chair directed that the case be referred back to the Committee for submission of a fresh and detailed report and further directed the Drainage Department to examine the matter on priority and clearly ascertain whether construction at the site is permissible or not by submitting a specific and reasoned report. It was also directed that till the time complete NOC is obtained, strict compliance of the directions/orders of the Hon'ble NGT shall be ensured and no construction activity shall be carried out in violation of rules.

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Closing Remarks:

The Worthy Deputy Commissioner emphasized that all actions must be in strict compliance with statutory provisions and the directions of the Hon'ble NGT and directed all concerned departments to act in a coordinated and time-bound manner. The meeting ended with directions that necessary proceedings be prepared accordingly and compliance be ensured by all concerned.



*Deputy Commissioner
Ludhiana*